

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
EASTERN ZONAL BENCH: KOLKATA**

**MA-77334/18 & CO-78003/13
& S.T.Appeal No.408/12**

(Arising out of Order-in-Appeal No.184/ST//Kol/2012 dated 21.05.2012
passed by the Commissioner (Appeals) of Central Excise, Kolkata I)

Commr. of Service Tax, Kolkata

Applicant (s)/Appellant (s)

Vs.

M/s. Belani Projects Ltd.

Respondent (s)

Appearance:

Shri A. K. Biswas, Supdt. (AR) for the Revenue
Shri S. K. Goyal, C.A. for the Respondent(s)

CORAM:

HON'BLE SHRI P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE SHRI V. PADMANABHAN, MEMBER (TECHNICAL)

Date of Hearing : 13.11.2018

Date of Decision : 13.11.2018

ORDER NO. MO/76008/2018 & FO/76953/2018

Per Bench :

Heard both sides.

2. The Appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 11.07.2018.

3. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn. Misc.Application for withdrawal of appeal stands disposed off. Cross Objection also gets disposed off.

(Dictated and pronounced in the open court.

Sd/
(V.Padmanabhan)
Member (Technical)
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Sd/
(P. K. Choudhary)
Member (Judicial)